



2026:AHC:14420

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1464 of 2026

Jitendra Kumar Tiwari And 6 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Dube
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and learned Standing Counsel appearing on behalf of respondent nos.1 & 2 and Shri Azad Rai, learned counsel appearing on behalf of Respondent No.3.

2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.

3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2- Commissioner (Administration), Prayagraj Division, Prayagraj to decide the Appeal No.233 of 2025 (Computer Case No. C202502000000233) (Jitendra Kumar Tiwari vs. Gram Sabha and others) under Section 24(4) of U.P. Revenue Code, 2006, within stipulated period.

4. Heard counsel for the parties present and perused the record.

5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2- Commissioner (Administration), Prayagraj Division, Prayagraj to decide the aforesaid appeal, expeditiously and preferably within a period of **three months** from the date of production of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

January 20, 2026

Swati